

are covered by the Jammu and Kashmir Wild Life (Protection) Act, 1978. Some irregularities in this trade have come to notice but the State Government authorities deny the allegations. The State has a separate legislation on wildlife, namely the Jammu and Kashmir "Wild Life (Protection) Act, 1978. Under this law Officers of the Central Government do not have powers or jurisdiction. Export of articles made from the skins of fur bearing wild animals was permitted hitherto only for the traders of Jammu and Kashmir. This has been banned in the current Import-Export Policy.

#### Recognition of service association

200. SHRI DIPEN GHOSH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Ministries I Departments and autonomous bodies are competent to deal with their service associations without insisting upon formal] de jure recognition and by granting only informal *de facto* and *ad hoc* recognition only;

(b) if so, what are the guidelines followed for grant of *de facto* and *ad hoc* recognition to service associations-

(c) whether there are any guidelines in vogue for withdrawal of *de facto* *ad hoc* recognition enjoyed by employees associations; and

(d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K. P. SINGH DEO (a) and (b) Pending finalisation of new rules regulating grant of recognition to service associations of Central Government employees (the old rules of 1959 being treated a? inoperative) *de-facto* or informal recognition for pur-

poses other than Scheme for JCM may be considered, if they fulfil the major features of old rules containing certain stipulated conditions. *Ad-hoc* recognition for purposes of Scheme for JCM is also granted in Ministries! Department where there were no recognised associations in the past or where the existing associations do not represent all the categories of employees broadly and adequately. For this also relevant major features of the old rules would have to be satisfied Minimum membership strength of 15 per cent of each of the categories of the staff which the association purports to represent is required for the purpose of recognition.

(c) and (d) No specific guidelines are in vogue in this regard but recognition can be withdrawn if the conditions for recognition have been violated or cease to be satisfied.

#### Bus accidents in the Capital

201. SHRI. YALLA SESI BHUSHANA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the bus accidents specially involving **DTC** have been on the increase in the capital as reported in the Times of India of 14th April, 1985 and if so, remedial steps taken | proposed to be taken in this regard;

(b) whether Government have received any suggestions from M.P.'s in this regard during the last three years and if so, the details thereof and corrective steps taken in the light thereof;

(c) whether Government propose to set up effective regional commuter consultative committees with an apex central body with delegation of powers and authority to help in the matter: and

(d) whether it is also a fact that traffic problems have worsened in Delhi due to creation of bottlenecks on roads, such as construction of

endless Toad dividers, removal of traffic circles, aimless blocking of roads as has been one in Connaught Place?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) and (b) The total number of road accidents involving DTC buses and buses under DTC operation during the past two years were as under:—

	1983	1984
DTC buses	864	827
Buses under DTC operation	91	155
<b>TOTAL</b>	<b>955</b>	<b>982</b>

Even though, the number of road accidents have marginally increased considering the increased mileage covered by DTC buses and the increase in number of buses in the DTC fleet, in proportionate terms, there is a reduction.

The following measures are being taken by the Delhi Traffic Police to minimise the accidents:

(1) Maximum speed limits for various types of vehicles have been fixed for different roads. Frequently checking against over speeding are carried out by Traffic Police and offenders are prosecuted.

(2) Road Safety Education is imparted to the DTC drivers and road users by the Audio Visual and exhibition methods. During the year 1984, 1864 DTC drivers were imparted road safety training by the Traffic Police. During the current year 1392 DTC drivers were given training till the end of Feb., 1985.

(3) Highway patrolling has been introduced to make the enforcement effective.

(4) Pedestrians movement is being controlled with the help of

Home Guards at certain busy points. The pedestrians are advised to make use of over bridges and subways as well as zebra crossing.

(c) No such proposal is under consideration.

(d) No, Sir.

**Filling up of posts of Assistant Commandants Deputy Superintendents of Police in the Central Police Organisations**

202. SHRI T. ALIBA IMTI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government had held a written test for the appointment of Assistant Commandants |Deputy Superintendents of Police in the Central Police Organisations during the months of October-November, 1983;

(b) if so, the number of candidates who appeared and have been selected till date for training;

(c) whether papers concerning character and antecedents of all the candidates selected till date have been sent to the authorities concerned for verification;

(d) if so, what is the number of persons in whose cases papers concerning character and antecedents have been received till date from the authorities concerned and what is the decision taken thereon;

(e) whether it is a fact that Government propose to call a few more candidate, out of a panel formed for the post for training in the near future;

(f) if so, how many candidates are likely to be called and when; and

Yes if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) "Yes, Sir.